Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting NC-V held on 15.10.2009

The Meeting No. 29/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Deputy Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

: 29/84-ALC3/2009 MEETING DATE: 15.10.2009 MEETING NUMBER

	Case No.:7/45/84-ALC3/2007	Party Name:KLASS INTERNATIONAL,	Meet No/Date:29/84-ALC3/2009 15.10.2009	Status: Deferred
	HQ File :01/84/050/00244/AM08/	RLA File :07/24/040/00095/AM05/	Lic.No/Date:0710029472 18.05.2004	Defer Date: 12.11.2009
^	Decision: The Committee consi	dered the case as per agenda alo	ongwith other relevant naners	and observed

mmittee considered the case as per agenda alongwith other relevant pap that R.A has been reminded over phone also but reply is still awaited from them. In view of this it was decided to await the same and defer the case for re-listing on 12.11.2009.

HQ File :01/85/050/00085/AM10/ RLA File :05/23/040/00005/AM10/ Lic.No/Date:0510248208 De	Status: Deferred
	Defer Date: 12.11.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to the representative of DC (MSME) for their examination. In view of this case stands deferred for re-listing on 12.11.2009.

	Case No.:6/27/84-ALC3/2009	Party Name: CHELSEA MILLS	Meet No/Date:29/84-ALC3/2009 15.10.2009	Status: Deferred
3	HQ File :01/84/050/00127/AM10/	RLA File :05/23/040/00048/AM10/	Lic.No/Date:0510249617 22.09.2009	Defer Date: 12.11.2009
	Docision: The Committee consid	ared the case as per agenda alor	awith other relevant naners	and observed

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 12.11.2009.

	Case No.:1/29/84-ALC3/2009	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:29/84-ALC3/2009 15.10.2009	Status: Deferred
4	HQ File :01/84/050/00139/AM10/	RLA File :05/23/040/00057/AM10/	Lic.No/Date:0510250169 01.10.2009	Defer Date: 12.11.2009
	Decision: The Committee consid	ered the case as per agenda alor	ngwith other relevant papers	and observed

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 12.11.2009.

Case No.:2/29/84-ALC3/2009	Party Name:BOMBAY RAYON FASHIONS LIMITED	I	Status: Deferred
HO File :01/84/050/00140/AM10/	RLA File :03/94/040/00458/AM10/	Lic.No/Date:0310540102	Defer Date:

5	01.10.2009 12.11.2009	╝
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed	ı]
	nat copy of application has not been received in this case. It was decided to defer the case for re-listing or	<u> </u> ۱
	2.11.2009.	

	Case No.:3/29/84-ALC3/2009	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:29/84-ALC3/2009 15.10.2009	Status: Deferred	
6	HQ File :01/84/050/00141/AM10/			Defer Date: 12.11.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 12.11.2009.				

			Meet No/Date:29/84-ALC3/2009 15.10.2009	Status: Deferred
7	HQ File :01/84/050/00142/AM10/		Lic.No/Date:3210041436 07.10.2009	Defer Date: 12.11.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 12.11.2009.

Manually generated agenda cases

Case No. 464	M/s Birdy Exports Pvt. Ltd., Bangalore
NC29/10 dt. 15.10.2009	F.NO.1/84/50/405/AM09 -DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0710061649 dt. 03.12.2008 –	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/8/2009-10/Hosy. dated 13.10.2009 as detailed below: -

Export Product	Import Item	Qty. allowed.
Ladies bag made of 100% organic	100% organic cotton	1.34 Sq
cotton woven fabric, GSM-223+/-10%	woven fabric, GSM-223+/-	mtrs./Pc
(Style No. PO-3258-S)	10%	
Ladies jacket made of 100% organic	100% organic cotton	3.60 Sq
cotton woven fabric, GSM-223+/-10%	woven fabric, GSM-223+/-	mtrs./Pc
(Style No. PO-3100-G1A)	10%	
Ladies Skirt made of 100% organic	100% organic cotton	1.07 Sq
cotton woven fabric, GSM-223+/-10%	woven fabric, GSM-223+/-	mtrs./Pc
(Style No. PO-3102-JU-T)	10%	
Ladies trouser made of 100% organic	100% organic cotton	Not allowed.
cotton woven fabric, GSM-223+/-10%	woven fabric, GSM-223+/-	
(Style No. PO-PO-3241-S4A)	10%	
Ladies short made of 54% organic	54% organic cotton 46%	1.30 Sq
cotton 46% linen woven fabric, GSM-	linen woven fabric, GSM-	mtrs./Pc
203+/-10% (Style No. PO-PO-3186-	203+/-10%	
SB)		

The GSM should match in both import & export. They may also monitor the Style Nos. mentioned against each export item on the export side.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 465	M/s Allied Exports Industries, New Delhi
NC29/10 dt. 15.10.2009	F.NO.1/84/162/276/AM10 -DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0510219928 dt. 30.04.2008 -	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that DC(MSME) have sought some information/details from the applicant firm and the same is still awaited. It was therefore decided to defer the case for re-listing on 29.10.2009.

Case No. 466	Reference from Jt. DGFT, Kolkata
NC29/10 dt. 15.10.2009	F.NO.1/84/162/187/AM10 -DES-V
Regarding Policy Relaxation of General Note No. 14 of Textile Product of DFIA	
Licences issued to seven different firms.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from AEPC are still awaited. It was decided to remind them and defer the case for re-listing on 12.11.2009.

Case No. 467	M/s Vrijesh Corporation, Mumbai
NC29/10 dt. 15.10.2009	F.NO.1/84/162/1151/AM08 -DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0310455414 dt. 27.12.2007 –	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

imported item in this case is not fiber but wool worsted fabric, hence, condition of microns is not relevant. Since, in the Bill of Entry, it has been mentioned 18.5 Microns Or less, Committee felt that this case may be accepted for issue of EODC with this description of export and import item as per Shipping Bills. Hence, it was decided that earlier decision of NC to impose the condition of Microns may be reversed in this case.

R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 468	M/s SAS International, Chennai
NC29/10 dt. 15.10.2009	F.NO.1/84/162/315/AM10 -DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0410066092 dt. 10.01.2005	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that adhoc norms should be finalized before making export. Further, applicant firm have not indicated as to whether they have already made export in this case or not. Applicant firm have also not given justification for delay in filing the application for fixation of adhoc norms in this case. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

Case No. 469	M/s Wintex Exports, Jalandhar	
NC29/10 dt. 15.10.2009	F.NO.1/84/162/226/AM10 -DES-V	
Minor amendment in the Annual Advance Authorization No. 3010042907 dt.		
14.07.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.

Shangara Singh, (Retd. Lt. Col), Quality Manager, who appeared for personal hearing alongwith one authorized representative of the firm in this case. They explained the case alongwith sample pertaining to this case. It was stated that in this case they had imported 800 Sq mtrs. of PU Leather cloth & utilized 360 Sq mtrs and for balance 440 Sq mtrs. they have already paid Custom duty plus interest thereon. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing football Size-3 @ 0.18 Sq mtrs/Pc i.e as applied by the firm. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 470	M/s Superhouse Ltd., Kanpur	
NC29/10 dt. 15.10.2009	Part F.NO.1/84/50/329/AM03 -DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.		
0610004075 dt. 03.09.2002 -	under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that nobody appeared for personal hearing from the firm. It was therefore decided to give another personal hearing to the applicant firm and defer the case for re-listing on 12.11.2009.

Case No. 471	M/s Superhouse Ltd., Kanpur	
NC29/10 dt. 15.10.2009	Part F.NO.1/84/50/557/AM05 -DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.		
0610008721 dt. 27.01.2005 –	under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that nobody appeared for personal hearing from the firm. It was therefore decided to give another personal hearing to the applicant firm and defer the case for re-listing on 12.11.2009.

Case No. 472	M/s Superhouse Ltd., Kanpur
NC29/10 dt. 15.10.2009	Part F.NO.1/84/50/290/AM03 -DES-V

Re-fixation of input output norms in respect of Advance Authorization No. 0610003833 dt. 09.07.2002 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that nobody appeared for personal hearing from the firm. It was therefore decided to give another personal hearing to the applicant firm and defer the case for re-listing on 12.11.2009.

Case No. 473	The Indian Silk Export Promotion Council, Mumbai	
NC29/10 dt. 15.10.2009	Part F.NO.1/84/162/300/AM10 -DES-V	
Request for allowing flexibility for import of any alternative import items of silk from		
the permissible inputs of SION, J-123, J-124 & J129 -reg.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the comments received from Central Silk Board (CSB) conveyed vide their letter No. CSB-GEN/MOT/2003-04/C&ED dated 14.10.2009 whereby CSB has recommended that the para-4 of the General Note for Textile product should not be altered. It has been stated that correlation between the different constituents of Raw silk/Silk yarn with import substitutes (i.e Mulberry/Dupion/Tussar/Spun Silk/Noil Silk is required to be maintained to avoid imbalance in the highly decentralized & price sensitive domestic Silk Industry. Further, the comments called for from TC, Mumbai and DC (MSME) are still awaited. In view of this Committee decided to take the comments of CSB on record and remind TC, Mumbai and DC (MSME) to expedite their comments and defer the case for re-listing on 12.11.2009.

Case No. 474	M/s Vardhaman Textiles Ltd. Ludhiana

NC29/10 dt. 15.10.2009	Part F.NO.1/84/50/414/AM05 -DES-V
Re-fixation of input output	norms in respect of Advance Authorization No.
3010038411 dt. 08.11.2004 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC had decided the this case taking into consideration the description given in the documents and relevant input output norms. Hence, NC has no role to play now in this case. R.A may take necessary action as per relevant provisions contained in the Foreign Trade Policy.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 475	M/s India Fashions Ltd., Mumbai
NC29/10 dt. 15.10.2009	Part F.NO.1/84/162/335/AM10 -DES-V
Relaxation in condition of input output norms in respect of Advance Authorization	
No. 0310345195 dt. 30.08.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm were allowed the input i.e 55% Linen 45% Rayon woven fabrics as per SION, J-175 and accordingly they have completed export obligation in this case. For excess import, firm have reported to have paid Customs duty alongwith interest. Further, Committee also observed that firm had obtained the fabric in the form of roll pack of around 100-150 mtrs each in different designs and while consuming/cutting the each roll of fabric, a piece of fabric in cut-form always remains against each roll in different sizes resulting accumulation of cut pieces from each roll of fabric and leads to excess import in this case. The Committee felt that there should be no export obligation of imported material in excess even after fulfillment of export obligation in this case. It was also felt that in any case for SION, J-175, the condition of General Note No. 14 of Textile Products is not applicable. Thus, Committee after detailed

deliberations in consultation with representatives of technical authorities present in the meeting decided to advise R.A to finalize the case accordingly for regularization purpose.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 476	M/s India Fashions Ltd., Mumbai	
NC29/10 dt. 15.10.2009	Part F.NO.1/84/162/334/AM10 -DES-V	
Relaxation in condition of input output norms in respect of Advance Authorization		
No. 0310298049 dt. 20.10.2004 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm were allowed the input i.e 55% Linen 45% Rayon woven fabrics as per SION, J-175 & J-272 and accordingly they have completed export obligation in this case. For excess import, firm have reported to have paid Customs duty alongwith interest. Further, Committee also observed that firm had obtained the fabric in the form of roll pack of around 100-150 mtrs each in different designs and while consuming/cutting the each roll of fabric, a piece of fabric in cut form always remains against each roll in different sizes resulting accumulation of cut pieces from each roll of fabric and leads to excess import in this case. The Committee felt that there should be no export obligation on excess material after fulfillment of export obligation in this case. Thus, Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to advise R.A to finalize the case accordingly for regularization purpose as duty has been paid for excess imported items & General Note 14 condition of Textiles Product (for SION, J-272) does not apply once imported material duty is paid.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 477	M/s Chelsea Mills, New Delhi
NC29/10 dt. 15.10.2009	Part F.NO.1/84/162/1214/AM08 -DES-V

Relaxation in condition of input output norms in respect of Advance Authorization No. 0510216518 dt. 05.02.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC but firm have represented that the norms allowed for import item No. 2 is on lower side whereas their actual consumption is higher. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided as under: -

Export item No. Import item No. Item description Qtv. allowed now 100% cotton dyed lining fabric 0.35 Sq mtrs/Pc

200+/-10%

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 478	Chemexcil Corporation, Mumbai
NC29/10 dt. 15.10.2009	Part F.NO.1/84/162/328/AM10 -DES-V
Correction of typographical error in SION, G-7 at S.No.21.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the technical literature published in Indian Standard (IS: 1919-1982) in respect of sodium Hydrosulphite. The Committee observed that indeed there is a typographical error in the existing SION, G-7 at S.No.20 of import item i.e Sodium Dithionate instead of Sodium Dithionite. Further, Committee also observed that Sodium Hydrosulphite is popularly known as Hydrose. In view of this Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided that import item at S.No.20 of the existing SION, G-7 may be amended as under: -

S.No.	Export item	Quantity		Import iten	<u>n</u>	Quantity allowed
			Descr	ription	At S.No.	
<u>G-7</u>	Finished Leather from Hide of Cow/Buffalo	1000 Sq ft.	Sodium (Hydrose)	Dithion <u>i</u> te	20	2.50 Kgs

Firm may be informed accordingly and a suitable Public Notice may be issued on the above line.

Case No. 479	M/s Meenakshi India Ltd., Chennai
NC29/10 dt. 15.10.2009	Part F.NO.1/84/50/5/AM10 -DES-V
Ratification of input output norms in respect of Advance Authorization No.	
0410103574 dt. 02.04.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/356/2009-10/Hosy. dated 08.10.2009 as detailed below: -

Export Product	Import Item	Qty. allowed.
	100% cotton fabric, GSM-190+/-	2.64 Sq mtrs./Pc
100% cotton fabric,		
GSM-190+/-10%	100% cotton poplin fabric, GSM-	0.10 Sq mtrs./Pc
	140+/-10%	
	100% cotton corduroy fabric, GSM-	0.13 Sq mtrs./Pc
	190+/-10%	-

The GSM should match in both import & export. They may call for the style No. of export item from firm and impose on the export side for monitoring purpose.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 480	M/s India Acrylic Ltd., Sangrur.
NC29/10 dt. 15.10.2009	Part F.NO.1/84/162/247/AM10 -DES-V
Ratification of input output	norms in respect of Advance Authorization No.
3010061261 dt. 15.05.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow this case as per SION, A-1764. The input Sodium Meta Bisulphite may be allowed @ 0.004 Kg/Kg of export item. R.A. may finalize the case accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 481	M/s Apparels Merchandising Co., Noida
NC29/10 dt. 15.10.2009	Part F.NO.1/84/50/459/AM07 -DES-V
Regarding issue of E.O.D	.C in respect of Advance Authorization No.
0510197231 dt. 03.11.2007	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have completed the export obligation prior to the ratification of adhoc norms in this case. Therefore, Committee felt that in the shipping bills, there is no need to amend the same. Hence, R.A may be advised to redeem the case accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

